

## ACT No. XXV OF 1881.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

*(Received the assent of the Governor General on the 27th October, 1881.)*

An Act to amend the law in force in the  
Mahál of Bánki.

Preamble.

**W**HEREAS it has been determined to annex the territory comprised in the mahál of Bánki to the district of Katak :

And whereas the said territory forms portion of a scheduled district under the Scheduled Districts Act, 1874 :

And whereas it is expedient that the law in force in the said territory should, on such annexation, be the same as the law in force in the district of Katak, and that the said territory should cease to be a portion of a scheduled district :

It is hereby enacted as follows :—

Short title.

1. This Act may be called "The Bánki Laws Act, 1881."

Laws of Katak to apply.

2. All enactments which shall on the first day of April, 1882, be in force in the district of Katak and not in the said territory shall be deemed to come into force in the said territory on that day :

Other laws repealed.

And all enactments which shall on that day be in force in the said territory and not in the district of Katak shall be deemed to be repealed on and from that day in the said territory.

Pending proceedings.

3. All proceedings commenced before any authority in the said territory before the said first day of April, 1882, and still pending on the said day, shall

be

be disposed of by such authority as the Local Government may direct; and, save as aforesaid, shall be carried on as if this Act had not been passed.

4. On and from the said first day of April, 1882, the said territory shall cease to be a portion of a scheduled district; and in Part III of the first schedule to the said Scheduled Districts Act, 1874, for the words "Maháls of Angúl and Bánki," the words "Mahál of Angúl" shall be substituted;

Territory to cease to be a scheduled district.

And in the following Bengal Regulations, namely, Regulation XII of 1805, section thirty-six, Regulation XIII of 1805, section thirteen, and Regulation XI of 1816, section two, the words "Ditto Bánki" shall be repealed.

Amendment of certain Bengal Regulations.